

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:4352
ANSWERED ON:08.08.2014
ARMED FORCES TRIBUNAL
Singh Shri Ganesh

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government has established the Armed Forces Tribunal (AFT) to deal with complaints of the defence personnel and provide a forum for appeal;
- (b) if so, the details thereof;
- (c) whether the said tribunal has started functioning in various States; and
- (d) if so, the location-wise details thereof, State/UT-wise?

Answer

MINISTER OF DEFENCE (SHRI ARUN JAITLEY)

(a) to (d): Yes, Madam. Armed Forces Tribunal (AFT) has been set up under Armed Forces Tribunal Act, 2007 to provide for the adjudication or trial of disputes and complaints with respect to commission, appointments, enrolment and conditions of service in respect of persons subject to the Army Act, 1950, the Navy Act, 1957 and the Air Force Act, 1950 and also to provide for appeals arising out of orders, findings or sentences of courts-martial held under the said Acts and for matters connected therewith or incidental thereto.

Armed Forces Tribunal has its Principal Bench at New Delhi and eight Regional Benches at Jaipur, Chandigarh, Lucknow, Guwahati, Kolkata, Chennai, Kochi and Mumbai. The details with regard to location, date of operation and territorial jurisdiction is enclosed at Annexure. The Cabinet has approved setting up of two more Regional Benches at Srinagar (J&K) and Jabalpur (M.P).